

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 40981 of 2015

(Arising out of Order-in-Appeal No.45/2015(STA-II) dated 10.02.2015 passed by the Commissioner of Service Tax (Appeals-II), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai-600034.)

M/s. Lloyd Insulations (India) Ltd,

5, Haddows Lane, Off: Haddows Road,
Nungambakkam, Chennai 600006.

: Appellant

VERSUS

The Commissioner of Service Tax,

Service Tax Commissionerate,
Chennai 600035.

: Respondent

APPEARANCE:

Shri. R. Parthasarathy, Advocate for the Appellant
Shri. S. Balakumar, AC (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 41268 / 2021

DATE OF HEARING: 19.02.2021

DATE OF DECISION: 19.02.2021

Order : Per Bench

The Department has filed letter in C.No. IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)

MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)

MEMBER (TECHNICAL)